DR. (SMT.) SAROJINI MAHISH1: Sir, I think I have answered this question. Some of the State Governments have expressed favourable opinion in this behalf and some of the State Governments have stated that reducing the voting age is not a desirable thing.

SHRI WREN GHOSH: How is it that the State Governments come into the pit-lure? The Representation of the People Act has been enacted by Parliament.

## 12 NOON

DR. (SMT.) SAROJINI MAHISH1: This was one of the points that was suggested by the Joint Committee on Electoral Reforms.

SHRI LAL K. ADVANI: That was in respect of the expenditure to be borne by the Ministry.

DR. (SMT.) SAROJINI MAHISHI: I his was one of the points, I told you, suggested; it is there, and then the whole thing was referred to the State Governments and they have expressed by and by their opinion. That is why I am telling that some people are in favour of this and some are against but when the Govern -merit is considering all the pros and cons in this matter, the physical difficulty has come in the way and also other repercussions have to be taken into consideration.

SHRI BHUPESH GUPTA: 1 would 5) ike to know how the Chief Ministers come in our way. Are they experts on youth or what? Is the hon. Minister aware that all over the country there is a very strong public opinion and demand that the youth below 21, i.e. between the ages 18 and 21, should be given right of franchise in the interest of strengthening democracy and also involving them in the participation of democratic process '.'May I know why the Government is not taking a decision, keeping in view the changing times that this demand should be accepted?

MR. DEPUTY CHAIRMAN: Question I [our is over.

## WRITTEN ANSWERS TO QUESTIONS

to Questions

## C.B.I. Enquiry Against the Employees of theO. N. G. C.

\* 125. SHRIMAT1 MARGARET ALVA: SHRI SYED N1ZAM-UD-DIN: SHRI N. S. TALIB: SHRI S. A. HASHMI ·

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) the names of the employees of Natural Gas and Oil Commission against whom CB1 is making enquiries:
- (b) the time since when CBI was asked to investigate into these cases; and
- (c) the charges which are being investigated against each employee and the' findings of the enquiry so far '.

MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALA-V1YA): (a) and (b) C.B.I is making en quiries/investigations twelve against employees of the Oil and Natural Gas Com mission. It will not be in the public in terest to disclose their names at this stage. Except in one case where CBI consulted ONGC before taking up investigation in January, (975, all other cases are being enquired into or investigated by CBI suomoto. These cases have been under in vestigation/enquiry from 27th March 1974 onwards.

(c) The allegations relate to wrongful claim of House Rent Allowance, showing false consumption of HSDPOL etc. In departmental vehicles, misappropriation of HSD, false claim of transfer T. A., showing favour in purchase of furniture and Other material and wrongful disposal of stores, etc. Since the cases are at various stages of investigation/enquiry it is not possible to give the findings.

## Expansion of Workshops at Mysore and Huhli

\*126. SHRI H. RACHAIAH: SHRI BALRAM DAS: SHRI B. P. NAGARAIA MURTHY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any proposal under Government's consideration for the expansion of Railway Workshops at Mysore and Hubli in Karnataka State: and
- (b) if so, what are the details in this regard

THE DEPUTY MINISTER MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b) A state ment is laid on the Table of the Sabha.